

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 113
IA-1573/ND/2021
(IB)-2721(ND)2019

IN THE MATTER OF:

M/s Straight Edge Contracts Pvt. Ltd.	...	Applicant/Petitioner
Vs		
M/s Three C Shelters Pvt. Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicants : Mr. Sanjay Bhatt, Niharika Sharma & Karan Kohli
Advocates

For Orris Infrastructure : Mr. Vaibhav Gaggar, Ms. Sumedha Dang, Mr. Akash
Chatterjee, Mr. Rohan Khatana, Advs.

ORDER

IA No. 1573/ND/2021:

Order reserved.

None appeared on behalf of Kotak Mahindra Bank. The applicant-Resolution Professional is heard. Learned Counsel for the Orris Infrastructure Private Limited- Mr. Gaggar states that the account with respect to which the prayer is sought is to be dealt by Orris Infrastructure Private Limited, as per RERA order dated 07.10.2020. Hence, in the interest of Justice, they may be permitted to file their submissions.

Learned Counsels are permitted to file their written submissions not more than three pages along with the citations relied upon within one week.

With respect to the account of the Corporate Debtor with Kotak Mahindra Bank, Account No. 558011059169 in the name of Three C Shelters Private Limited, the status quo to be maintained by all the parties and no operations till further order.

Sd/-
(SUMITA PURKAYASTHA)
MEMBER (T)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (J)

Mukesh